

| <i>Name of the Station</i> | <i>Generation (MU)</i> | | <i>Plant Load Factor (%)</i> | |
|----------------------------|------------------------|---------------|------------------------------|---------------|
| | <i>Target</i> | <i>Actual</i> | <i>Target</i> | <i>Actual</i> |
| Punch | 207 | 169 | — | — |
| Bargi | 212 | 420 | — | — |
| Bansagar | 252 | 0 | — | — |
| Bissingpur | 27 | 0 | — | — |
| NTPC Korba | 7750 | 8403 | 62.1 | 67.4 |
| NTPC Vindhyachal | 4455 | 4122 | 62.8 | 66.6 |

Madhya Pradesh consumed full generation of their own projects and share from common projects and NTPC projects in the State, power from various generating stations, including Central Stations, is fed into the regional grid from where it gets distributed among the beneficiary States/Systems as per their respective shares.

During the period April, 91-Nov., 91, Madhya Pradesh's actual drawal from NTPC Stations was 5106.8 million units as against the entitlement of 4135.7 million units.

[*English*]

Functions of Consultative committees

3948. SHRI ANAND RATNA MAURYA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the functions, duties and powers of the Consultative Committee attached to each Ministry;

(b) the names of the Ministries not holding their meetings regularly; and

(c) the reasons therefor.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABIAZAD): (a) The Constitution and functioning of the Consultative Committees are regulated by a set of guidelines, a statement of which is enclosed.

(b) and (c) The present Consultative Committees have been constituted in August-September, 1991 after the General Elections and constitution of the 10th Lok Sabha. According to the Guidelines and practice these Committees were expected to hold so far only two meetings—one during the Budget Session 1991 and one during the subsequent inter-session. Most of the Ministries held their meetings according to this schedule. However, considering the fact that these Committees have been constituted only 4 months back, it is too early to gauge the regularity of their holding meetings.

STATEMENT

1. The Informal Consultative Committees will henceforth be known as Consultative Committees. These Committees are not, however, comparable to the standing Committees of Parliament. The deliberations of these Committees would remain Informa

and no reference to the discussions held in the meeting thereof would be made on the floor of the House.

2. Government will fix the strength of these Committees in consultation with the opposition parties with due regard to the respective strength of various parties in Parliament. Each party may choose its own nominees to these Committees.

3. The Minister concerned with each Ministry/Department shall preside over the meeting of the Consultative Committee attached to his Ministry. Whenever for exceptional reasons this is not possible, the meeting will either be presided over by the Minister of State of the Ministry or the meeting will be postponed.

4. Notices etc. For Consultative Committee meeting will be issued to the regular members of the Committee. If any member other than the member of the Committee suggests any points for discussion in the meeting of a particular Committee, he may be invited for the meeting, subject to condition that he will not be entitled to any T/DA for attending such meeting. A regular member will, however, be entitled to T/DA for attending the meeting held during inter-session period as per prescribed administrative orders.

5. Meetings of the Committees should be normally during the session period. It has also been agreed to hold one meeting of each Committee during inter-session period and the date of that meeting may be decided if possible, during the previous meeting. The duration of the meeting should be left to the Chairman depending on the business to be transacted.

6. These meetings would be attended by the senior Officers of the Ministeries who could assist the Minister in regard to information on specific items on the agenda and

provide the Minister with facts and figures. The Committees would not have the right to summon any witness to send for or demand the production of any files, or to examine any official records. The Chairman of the Committee may however, furnish any additional information required by members.

7. Brief record of discussion in the meetings on specific matters for which adequate notice has been given, will be circulated to the members. Where there is unanimity of view in the Committee, Government will normally accept the view subject to the following exceptions, viz.

(i) Any view having financial implications.

(ii) any view concerning security, Defence, External Affairs and Atomic Energy.

(iii) any matter falling within the purview of an autonomous corporation.

In case of non-acceptance, reason thereof will be given to the Committee.

8. These Committees would be formed for all the Ministeries/Departments.

9. The reconstitution of the Committees will normally be timed with Budget Session.

10. Secretary of the Ministry of Parliamentary Affairs will notify the constitution of these Committees.

11. At these Committees, Members of Parliament are free to discuss any matter which can appropriately be discussed in Parliament. It would not, however, be desirable to refer on the floor of the House to anything which might have taken place in the Consultative Committees. This will be hindering on both the Government and the Members.

[*Translation*]

Public Telephone Service to Gram Panchayats in Madhya Pradesh

3949. SHRI BHEEM SINGH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of Gram-Panchayats in Madhya Pradesh proposed to be provided with public Telephones during the years 1990-91 and 1991-92;

(b) the total number of Gram-Panchayats provided with this facility so far district-wise; and

(c) the total number of Gram-Panchayats in Riwa, Madhya Pradesh which are likely to

be provided with the above service during the year 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The figures are as under:

| <i>Year</i> | <i>No. of Gram-Panchayats</i> |
|-------------|-------------------------------|
| 1990-91 | 316 (provided) |
| 1991-92 | 1080 (planned) |

(b) The total number of Gram Panchayats provided with this facility as on 30.11.91 is 4812. Districtwise details are given in the statement attached.

(c) 70 (Seventy).

STATEMENT

| <i>Sl. No</i> | <i>District</i> | <i>No. of Gram Panchayats with telephone facility as on 30.11.91</i> |
|---------------|-----------------|--|
| 1. | Balaghat | 108 |
| 2. | Baster | 196 |
| 3 | Betul | 101 |
| 4. | Bhind | 97 |
| 5 | Bhopal | 20 |
| 6 | Bilaspur | 227 |
| 7 | Chattarpur | 64 |
| 8 | Chhindwara | 150 |
| 9 | Damoh | 77 |
| 10 | Datia | 59 |
| 11. | Dewas | 101 |